

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

39.

IA 787(MB)2024 IN  
C.P. (IB)/600(MB)2023

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.04.2024

NAME OF THE PARTIES: Shubham Electrotech Private Limited  
Vs  
Marks Pryor Marking Technology Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Omkar V. Deosthale a/w Ms. Shivani Kumari, Ld. Counsel for the Applicant/IRP present. Mr. Anirudh Purushothaman, Ld. Counsel for the Original Applicant/Respondent No.1 present. Mr. Nitesh Agarwal, Ld. Counsel for the Respondent present.
2. Counsel for the Bank of Maharashtra/Financial Creditor seeks time to file reply. At request, time is granted. Counsel for the Respondent is directed to file reply within a period of fifteen days and file proof of service.
3. List this matter for hearing on 14.06.2024.

Sd/-  
ANU J. SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)